

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

R.A. No. 3/2016
O.A. No. 2169/2013

The 24th day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. The Chief Secretary
Government of NCT of Delhi
Players Building
Delhi Sachivalaya
New Delhi - 110 002.
2. Department of Women & Child Development
GNCT of Delhi, Delhi
Through its Director
1, Canning Lane, Kasturba Gandhi Marg,
New Delhi - 110 001.
3. The Secretary, Finance
Government of NCT of Delhi
4th Level, Players Building
Delhi Sachivalaya
New Delhi - 110 002. Review Applicants/
Respondents

(By Advocate: Shri Sameer Sharma)

Versus

1. Paramjeet Kaur,
D/o Shri T.S. Walia
A-4, 2nd Floor, Swaran Singh Road,
Adarsh Nagar
Delhi - 110 033.
2. S. Niangkhanching,
D/o Shri S. Chintual
House No.492, R.K.Puram
Sector - 8, New Delhi - 110 022.
3. Mani Kumari,
W/o Shri Sanjeev Kumar

A-196.197, Manglapuri Phase-2
Palam Colony,
New Delhi - 110 045.

.. Respondents/
Original Applicants

(By Advocate: Shri B. Anand)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Sameer Sharma, learned counsel appearing for the review applicants and Shri B. Anand, learned counsel for the respondents in the Review Application.

2. The Review Application is filed by the respondents mainly contending that the orders passed in the O.A. required to be reviewed, as this Tribunal while allowing the same, not considered the fact that Staff Nurse performs duties in a hospital for almost 8 to 12 hours, whereas the applicants were not required to work for equal number of hours.

3. The learned counsel for the review applicants further submits that the qualifications of the applicants are not equivalent with that of Staff Nurse of any hospital.

4. The submissions made by the counsel for the Review Applicants have already been considered by this Tribunal while allowing the O.A. and under the guise of the Review Application,

they are trying to re-argue the O.A. once again on the merits of the case, which is not permissible as per the settled principle of law.

5. Accordingly, we do not find any merit in the Review Application and, accordingly, the same is dismissed being devoid of any merit. No costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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